

OA/350/207/2014

Date of Order: 13.12.2017

Coram : Hon'ble (Ms.) Jaya Dasgupta, Administrative Member

For the Applicant : None

For the Respondents : Mr. S.K Das, Counsel

O R D E R(Oral)Per: Ms. Jaya Dasgupta, AM:

On 01.12.2017, the following order was given:

“ Ld. counsel for the applicant is not present.

Ld. counsel Mr. S.K Das, appears for the respondents and submits that the applicant is not appearing in court for several days. In fact, the last time the applicant appeared in court was on 26.08.2016. It appears from record that the applicant has lost interest in this case. However, before dismissing the case under Section 15(1) of the Central Administrative Tribunal (Procedure) Rules, 1987, last chance is given to the applicant for appearing as the matter is listed for final hearing and written ‘last chance for final hearing’. List this matter on 13.12.2017 ”

2. It is found that the ld. counsel for the applicant Mr. A.R Chowdhury is not present today also.
3. Hence the case is ‘dismissed for default’ under Section 15(1) of the CAT (Procedure) Rules, 1987.
3. Ld. counsel for the respondents Mr. S.K Das, is present.

(Jaya Das Gupta)

Administrative Member

SS